

Item Nos.05 to 07:-

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

**Original Application No.180 of 2023 (SZ)&  
I.A. Nos.128 of 2023 & 57 of 2024(SZ)**

AND

**Original Application No.183 of 2023 (SZ)**

AND

**Original Application No.59 of 2024(SZ)**

*[Earlier O.A. No.789 of 2023(PB)]*

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU  
based on the Visual media titled Chennai  
Rains: மக்களை வதைக்கும் Oil  
Companies Shocking Story - Michaung  
Ground Report covered by on  
VIKATAN TV Chennai dt. 06.12.2023.

*With*

The District Collector,  
Chennai District and Ors.

...Respondent(s)

AND

R.L. Srinivasan,  
Chennai.

...Applicant (s)

*Versus*

The Tamil Nadu Coastal Zone Management Authority,  
Rep. by its Member Secretary,  
Chennai and Ors.

...Respondent(s)

AND

Tribunal on its own motion SUO MOTU  
based on the news item in The News  
Minute dt: 11.12.2023 titled “TN Govt  
**forms 20-member committee to mitigate  
oil spill in Kasimedu harbour”.**

*With*

Department of Fisheries and Fishermen Welfare,  
Govt. of Tamil Nadu,  
Rep. by its Commissioner and Ors.

...Respondent(s)

**Date of hearing: 24.10.2024.**

**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

O.A. No.180/2023:-

For Applicant (s): Suo Motu.

For Respondent(s): Dr. D. Shanmuganathan for R1, R8 & R9.  
Ms. Aarti represented  
Mr. S. Sai Sathya Jith for R2.  
Mr. Vishranth represented  
Mr. Gautam S Raman for R3.  
Dr. S.B. Nirmalatha represented  
Mr. N.R. Ramesh Kanna for R4.  
Mr. S. Saravanan for R7 and R10.  
M/s. Ritwick Dutta, Rahul Choudhary &  
G.Stanly Hebzon Singh/ Counsel for I.A No. 57/2024(SZ).

O.A. No.183/2023:-

For Applicant (s): Ms. Tanvi Srivatsan represented  
Mr. A. Yogeshwaran.

For Respondent(s): Dr. D. Shanmuganathan for R1 to R6.  
Ms. Aarti represented  
Mr. S. Sai Sathya Jith for R7.  
Mr. S. Saravanan for R8.

O.A. No.59/2024:

For Applicant(s): Suo Motu.

For Respondent(s): Dr. D. Shanmuganathan for R1 to R3.  
Ms. Aarti represented  
Mr. S. Sai Sathya Jith for R4.  
Mr. S. Saravanan for R5.

**ORDER**

1. Today, the report of the Tamil Nadu Pollution Control Board (TNPCB) is filed, wherein the TNPCB has arrived at a cost of Rs.73,68,00,906/- (Rupees Seventy Three Crores Sixty Eight Lakhs Nine Hundred and Six only) to be borne by the Chennai Petroleum Corporation Limited, of which, Rs.35,43,71,708/- goes towards the socio-economic damage cost and Rs.38,24,29,198/- goes towards the environmental damage cost due to oil spill occurred during December 2023.
2. As the report is uploaded only today, the other parties want to file their response to it.
3. The TNPCB is free to take further action in this regard.

4. Post the matter on 24.01.2025.

Sd/-  
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-  
Dr. Satyagopal Korlapati, EM

O.A. No.180/2023 (SZ) &  
I.A. Nos.128/2023 & 57/2024 (SZ)  
O.A. No.183/2023 (SZ) &  
O.A. No.59/2024(SZ)  
24<sup>th</sup> October, 2024. AD.

